NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. Restoration Application/20/2022 In C.P. (IB)/3464(MB)2019

CORAM:
SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2022

NAME OF THE PARTIES: -Ineos Sales UK Ltd
V/s
Eurolife Health Care Private Limited

APPEARANCES: -
FOR THE APPLICANT : Adv. Amay D. Nargokar
FOR THE RESPONDENT : Adv. Aman Kacheria

Section: Rule 11 of NCLT, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

Restoration Application/20/2022- The present application is filed by the operational creditor for restoration of the Company Petition. Counsel appearing for the corporate debtor seeks time to file reply. Time granted. Let the reply be filed within a period of two weeks and the copy of the same will be given to the counsel appearing for the applicant/ operational creditor. List the matter for hearing on **13.12.2022**.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
Manish Tiwari